

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA:
MANIPUR: TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION
Dated Guwahati, the 8th September, 2011

No. HC.XI-04/2011/775/RC. In supersession of this Registry's Notification No. HC.XI-04/2011/750/RC dated 07.09.2011, in exercise of Powers, conferred by Article 225 of the Constitution of India, the Gauhati High Court hereby makes the following Rules, with respect to the utilization and allotment of Vehicles for the Gauhati High Court at Guwahati.

TITLE: These Rules shall be called the "Gauhati High Court Utilization and Allotment of Vehicle Rules, 2011".

These Rules shall come into force on and from the date of Notification.

1. Every visiting Supreme Court Judge is a State Guest. Therefore, no car need be reserved for him/her.
2. Every visiting Chief Justice is a State Guest. Therefore, no car need be reserved for him/her.
3. Every visiting High Court Judge will be picked up from the airport or railway station and dropped to his/her destination within Guwahati. Similarly he/she will be picked up from his/her destination in Guwahati and dropped to the airport or railway station. The visiting Judge will be given a Protocol car for visits within Guwahati on a need basis. In other words, it is not as if the car will be made available to the visiting Judge for 24 hours. As and when it is required, it will be provided by Protocol.
4. The contents of paragraph 3 will apply to every visiting retired Supreme Court Judge, retired Chief Justice and retired Judge, whether from this Court or any other High Court. This facility will be available for a maximum period of one week per visit.
5. Ordinarily, a vehicle of this Court will not be taken out of the city limits of Guwahati by anybody except a sitting Chief Justice or sitting Judge of this Court.

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6. The staff of this Court may take a vehicle out of the city limits of Guwahati on official duty. The staff of this Court may take a vehicle out of the city limits of Guwahati for personal use with the written consent of the Chief Justice.
7. A Judge of this Court stationed outside Assam will, on arrival in Assam on official duty, be picked up in a Protocol car from the airport or railway station and dropped to his/her destination in Guwahati. Similarly he/she will be picked up from his/her destination in Guwahati and dropped to the airport or railway station in a Protocol car. During the stay of the Judge in Assam, he/she will be allotted a staff car and driver as if he/she is stationed in Assam. The Judge will be entitled to additional petrol of 2(two) litres per day.
8. A Judge of this Court stationed outside Assam will, on arrival in Assam on personal work, be picked up in a Protocol car from the airport or railway station and dropped to his/her destination in Guwahati. Similarly he/she will be picked up from his/her destination in Guwahati and dropped to the airport or railway station in a Protocol car. During the stay of the Judge in Assam, he/she will be allotted a staff car and driver as if he/she is stationed in Assam. The Judge will not be entitled to any additional petrol.
9. Every former Chief Justice or Judge of this Court will be extended the courtesy of being picked up in a Protocol car from the airport or railway station and dropped to his/ her destination in Guwahati. Similarly, he/ she will be extended the courtesy of being picked up in a Protocol car from his/ her destination in Guwahati and dropped to the airport or railway station.
10. A Judge of this Court includes his spouse and dependant children.

By Order,
Sd/- S.R. Sen,
REGISTRAR (ADMN.)

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Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi – 110001.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Meghalaya, Law Department, Shillong.
5. The Secretary to the Govt. of Manipur, Law Department, Imphal.
6. The L.R & Secretary to the Govt. of Tripura, Law Department, Agartala.
7. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
8. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
9. The Registrar General, High Court of _____, _____.
10. The Registrar (_____), Gauhati High Court, Guwahati.
11. The Registrar, Gauhati High Court, Kohima Bench, Kohima/Shillong Bench, Shillong/ Imphal Bench, Imphal/ Agartala Bench, Agartala/ Aizawl Bench, Aizawl.
12. The District & Sessions Judge, _____, _____.
13. The Joint Registrar (Admn. I) –Cum– P.P.S. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
14. The Secretary General, Gauhati High Court Bar Association, Guwahati.
15. The Secretary, High Court Bar Association, Kohima Bench, Kohima/ Shillong Bench, Shillong/Imphal Bench, Imphal/Agartala Bench, Agartala/Aizawl Bench, Aizawl/Itanagar Bench, Naharlagun.
16. Sri. P.I. Jose, Advocate, Supreme Court of India, New Delhi– 110001.
17. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
18. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
19. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. (He is requested to publish the notification in the next issue of the official Gazette and send at least 5 (five) copies to the undersigned after publication.)
20. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
21. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
22. The Superintendent, _____, Gauhati High Court, Guwahati.

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✓ 23. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.

24. The C.A. to the Registrar (Admn.), Gauhati High Court, Guwahati.

Handwritten signature and date 8/9/11

REGISTRAR (ADMN.)

08.09.11